

PETITIONER:
IBRAHIM BACHU BAFAN & ANR ETC.

Vs.

RESPONDENT:
STATE OF GUJARAT & ORS.

DATE OF JUDGMENT 12/02/1985

BENCH:
MISRA RANGNATH
BENCH:
MISRA RANGNATH
FAZALALI, SYED MURTAZA
VARADARAJAN, A. (J)

CITATION:
1985 AIR 697 1985 SCR (2) 891
1985 SCC (2) 24 1985 SCALE (1) 257
CITATOR INFO :
RF 1987 SC1472 (4)
F 1989 SC1234 (11)

ACT:

Constitution of India, 1950, Article 226-Detention order under COFE. POSA quashed-Whether amounts to 'revocation'-Whether detaining authority precluded from making a fresh order on identical grounds under s. 11(2) of the Act

Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, ss 11 (1) and 11(2) and General Clauses Act, 1897, s. 21.

Detention order-Quashed by High Court under writ Jurisdiction-Subsequent order of detention made on the same grounds whether valid and legal-When is an order of detention 'revoked' - Effect of 'declaration' issued under s 9.

Words & Phrases :
"Revoke" and "Revocation" - Meaning of-S. 11 COFEPOSA, I, Act.

HEADNOTE:

The petitioners in the two separate writ petitions were detained pursuant to orders made under s. 3 (1) of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act 1974. The detention orders were assailed in the High court. During the course of hearing of the writ petitions the detention orders were revoked but the same day fresh orders of detention were passed and the positioners were again detained. The positioners assailed the second detention orders in the High Court by fresh writ petitions. The High Court quashed the detention orders holding that they were violative of Article 22(15) of the Constitution and directed the release of the petitioners. Fresh detention orders were passed on the same grounds and the petitioners were again detained.

In the writ petitions to this Court, it was contended on behalf of the petitioners that the power conferred under s. 11(2) of the Act was not available to be exercised whom there has been no revocation under s. 11(1) of the Act of a previous order of detention but has been quashed by the High

Court in exercise of its extraordinary jurisdiction.

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Allowing the Petitions,

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HELD: 1. (i) Where an order of detention under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 is quashed by a Court in exercise of extraordinary Jurisdiction, the power of making a fresh order under sub-s. (2) of s. 11 is not available to be exercised. [898 F]

(ii) The pronounced judicial view of this Court was that repeated orders of detention are not to be made. Parliament while making provision in s. 11(2) of the Act must be taken to have been aware of such view and in conferring the power of making repeated orders, safeguards have been provided under sub. s. (1) by confining the exercise of power to limited situations. [898 E]

(iii) Clothing the prescribed authority to exercise power under s. 3 even in a situation where the Court has intervened to bring about nullification of the order of detention would give rise to complicated situations. [898 E]

In the instant case, the orders of detention made on August 20 1984 on the same grounds on which the previous orders had been made and which had been quashed by the High Court are not tenable in law- Once those orders are held to be invalid, the declarations made subsequently under s. 9 could not be made and would have no effect. [898 F-G]

2. The law of preventive detention within the ambit of which the Act is covered has been accepted by the Constitution. Challenge to legislations of preventive detention as being ultra vires the Constitution has, therefore, been repelled by this Court on more than one occasion. The inbuilt safeguards provided by the different statutes dealing with preventive detention have been accepted to be in keeling with the rule of law. There is judicial consensus that under the preventive detention law, before the Act in question came into the field, reported orders of detention could not be made. This Court had clearly indicated that more than one order of detention on the same grounds in succession would not be valid. Notwithstanding the aforesaid legal position, s. 11(2) of the Act authorises making of another detention order under B- (3) against the same person. [895 G-H]

3, The power conferred under cls. (a) and (b) of sub-s. (1) of s. 11 is in fact extension of the power recognised under s. 21 of the General Clauses Act, the power is exercisable by the authority making the order, the named authorities under cls. (a) and (b) of s. 11 (1) of the Act are also entitled to exercise the power of revocation when the High Court exercise jurisdiction under Article 226 of the Constitution it does not make an order of revocation. By issuing a high prerogative writ like habeas corpus or certioraris it quashes the order impugned before it and by declaring the order to be void and striking down the same it nullifies the order. The ultimate effect of cancellation of an order by revocation and quashing of the same in exercise of the high Prerogative jurisdiction vested in the High Court may be the same but the manner in which the situation is obtained is Patently

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different and while one process is covered by s. 11(1) of the Act, the other A is not known to the statute and is exercised by an authority beyond the purview of sub-s. (1) OF s. 11 of the Act. It is therefore, clear that in a situation where the order of detention has been quashed by

the High Court, sub-s. (2) of s. 11 is not applicable and the detaining authority is not entitled to make another order under s. 3 of the Act on the same grounds.

[897 G-H; 898 A-C]

4. Revoke is the verb and revocation is its noun. These words have no statutory definition and, therefore, would take the commonsense meaning available for these words. The true meaning of the verb revoke and the noun revocation seems to signify that revocation is a process of recall of what had been done. The word revoke carries with it the idea of cancellation by the same power which originally acted and not to setting aside of an original order by a higher forum of power or jurisdiction. It does not mean repudiation. . [897 C; F; G]

Black's Law Dictionary, Wharton's Law Lexicon, The Shorter Oxford English Dictionary, Webster's Third New International Dictionary and the Corpus Juris Secundum, 1952 Edition, V 1. 77, referred to.

JUDGMENT:

ORIGINAL JURISDICTION: Writ Petition (Crl.) Nos. 1541 & 1542 of 1984.

(Under Article 32 of the Constitution of India)

Ram Jethmalani, Miss Kamini Jaiswal and J.B. Patel for the petitioners.

T. U. Mehta, Mrs. 'H. Wahi and R.N. Poddar for the respondents.

The Judgment of the Court was delivered by

RANGANATH MISRA, J. In each of these applications under Article 32 of the Constitution the petitioner therein challenges the order of detention made against him under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (COFEPSA) (referred to as the 'Act' hereinafter). As the facts are more or less the same and common contentions have been advanced, these two applications are being disposed of by a common order.

Petitioner in Writ Petition No. 1541/84 was detained with effect from December 28, 1983, pursuant to an order made under Section 3(1) of the Act on December 7, 1983. The detention was assailed before the Gujarat High Court in a writ petition filed on January 22, 1984. While the said application was being heard, the

order of detention was revoked on April 5, 1984, but on the same day another order under s. 3(1) of the Act was made directing his detention and he was detained pursuant to that order with effect from the very day. The second order of detention was challenged by a new writ petition before the High Court. A Division Bench of that Court by order dated August 8, 1984, quashed the same by holding that the order of detention was violative of Article 22(5) of the Constitution and directed the petitioner to be set at liberty. On August 20, 1984, a fresh order was made detaining the petitioner and with effect from the same day the petitioner was detained again. On the date of detention the petitioner was served with documents along with the grounds of detention. The writ petition has been filed in this Court challenging that order of detention.

So far as the petitioner in writ petition No. 1542/84 is concerned, he was detained with effect from January 12, 1984, pursuant to an order under s. 3 of the Act dated January 2, 1984. That order of detention was assailed before the High Court and in course of the hearing of the writ

position, the order of detention was revoked on April 5, 1984- On the self-same day another order of detention was passed and the petitioner was detained with effect from that date. On April 5, 1984, the petitioner assailed his detention by filing a second writ petition. On August 8, 1984, the High Court quashed that order of detention on similar grounds as in the connected writ petition. On August 20, 1984, a fresh order of detention was made under which the petitioner has been taken into custody. His writ petition assails that order of detention.

During the tendency of these writ petitions before this Court the Act was amended by Central Act 58/84. The Amending Act received assent of the President on August 30, 1984 but became effective from July 31, 1984- Section 9 of the principal Act of 1974 was amended by s. 2 of this Act and the amended provision authorised making of declaration by the Central Government or any officer of the Central Government not below of the rank of Additional Secretary to that Government on the basis of satisfaction that the detenu-"(a) smuggles or is likely to smuggle goods into, out of or through any area highly vulnerable to smuggling; or (b) abets or is likely to abet the smuggling of goods into, out of or through any area highly vulnerable to smuggling, or (c) engages or is likely to engage in transporting or concealing or keeping smuggled goods in any area highly vulnerable to smuggling-" A declaration as contemplated by the amended provision was made by the Additional
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Secretary to the Government of India in the Ministry of Finance A (Department of Revenue) in respect of each of the petitioners on September 18, 1984, and this declaration has been placed on record along with an affidavit of the respondents. Under s. 10 of the Act the maximum period of detention is one year where section 9 is not invoked, but where a declaration is made, the maximum period is extended up to two years. When rule was issued an affidavit in opposition has been filed justifying the order of detention and the petitioner has also filed a rejoinder.

Mr. Jethmalani appearing On behalf of the detenu in each of these writ petitions advanced a number of contentions but ultimately pressed one of them which in our opinion entitles each of the petitioners to succeed and the order of his detention to be quashed. That contention is that the power conferred under s. 11(2) of the Act is not available to be exercised where there has been no revocation under s. 11(1) of the Act of a previous order of detention but has been quashed by the High Court in exercise of its extraordinary jurisdiction. In order to have a full comprehension of the point advanced by counsel it is necessary to refer to s. 11 of the Act. Section 11 of the Act provides: "(1) Without prejudice to the provisions of s. 21 of the General Clauses Act, 1897, a detention order may at any time be revoked or modified-(a) notwithstanding that the order has been made by an officer of a State Government by that State Government or by the Central Government; (b) notwithstanding that the order has been made by an officer of the Central Government or by a State Government, by the Central Government; (2) The revocation of a detention order shall not bar the making of another detention order under s. 3 against the same person."

Law of preventive detention within the ambit of which the Act is covered has accepted by our Constitution. Challenge to legislations of preventive detention as being ultra virus the Constitution has, therefore, been repelled by this Court on more than one occasion. The inbuilt

safeguards provided by the different statutes dealing with preventive detention have been accepted to be in keeping with the rule of law. There is Judicial consensus that under the preventive detention law, before the Act in question came into the field, repeated orders of detention could not be made. this Court had clearly indicated that more than one order of detention on the same grounds in successions would not be valid. Notwithstanding the aforesaid legal position, s. 11(2) of the Act authorises making of

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"another detention order under s. 3 against the same person." Counsel for both the parties have agreed that all the three orders of detention made in these cases were on the same grounds. Mr. Mehta for the respondents has fairly conceded that as the law declared by this Court stood and but for the enabling provisions in s. 11(2) of the Act, the impugned orders would not stand a moment's scrutiny.

Mr. Jethmalani does not intend to dispute the vires of sub-s. (2) of s. 11 in these writ petitions but has contended that the ambit and scope of sub-s. (2) of s. 11 extends to orders of revocation covered by sub-s. (1). Otherwise stated, in situations not covered by sub-s. (1) an order under sub-s. (2) cannot be made. The heading of s. 11 is "Revocation of Detention Orders". Sub-s. (1) authorises revocation by two authorities, namely, -(a) if the order has been made by an officer of a State Government, the State Government or the Central Government may revoke the order; and (b) if the order has been made by an officer of the Central Government or by a State Government, revocation is permissible by the Central Government. Sub-section (1) of s. 11 indicates that the power conferred under it in the situations envisaged in clauses (a) and (b) is exercisable without prejudice to the provisions of s. 21 of the General Clauses Act. That section provides that a power to issue orders includes a power exercisable in the like manner and subject to the like sanction and conditions if any, to add, to amend vary or rescind such order. Under s. 21 of the General Clauses Act, therefore, the authority making an order of detention would be entitled to revoke that order by rescinding it. We agree with the submission of Mr. Jethmalani that the words "without prejudice to the provisions of s.21 of the General Clauses Act 1897 ' used in s. 11(1) of the Act give expression to the legislative intention that without affecting that right which the authority making the order enjoys under s. 21 of the General Clauses Act, an order of detention is also available to be revoked or modified by authorities named in clauses (a) and (b) of s. 11(1) of the Act. Power conferred under clauses (a) and (b) of s. 11(1) of the Act could not be exercised by the named authorities under s. 21 of the General Clauses Act as these authorities on whom such power has been conferred under the Act are different from those who made the orders. Therefore, conferment of such power was necessary as Parliament rightly found that s. 21 of the General Clauses Act was not adequate to meet the situation. Thus, while not affecting in any manner and expressly preserving the power under s. 21 of the General Clauses Act of the original authority making the order, power to revoke or modify has been conferred on the named authorities.

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The rule relating to interpretation of statutes is too well settled as to be disputed that unless a contrary intention is expressly or by necessary implication available, words used in a statute should be given the same meaning. this position is all the more so where the word

occurs in two limbs of the same section. We, therefore, agree with the contention advanced by counsel for the petitioners that the word 'revocation' in sub-s (2) has the same meaning and covers the same situations as provided in sub-s. (1) of s. 11 of the Act. This would necessarily mean that the power under sub-s. (2) would be exercisable in cases covered by sub-s. (1).

This leads us to examine the tenability of the submission of Mr. Jethmalani as to the true meaning of the word 'revocation'. 'Revoke' is the verb and 'revocation' is its noun. These words have no statutory definition and, therefore, would take the commonsense meaning available for these words. Black's Law Dictionary gives the meaning of the word 'revoke' to be "the recall of some authority or thing granted or a destroying or making void of some deed that had existence until the act of revocation made it void." Wharton's Law Lexicon gives the meaning to be "the undoing of a thing granted or a destroying or making void of some deed that had existence until the act of revocation made it void." The Shorter Oxford English Dictionary gives the meaning of the word 'revocation' to be "the action of recalling; recall of persons; a call or summons to return; the action of rescinding or annulling, withdrawing. The meaning of the word 'revoke' has been given as "to recall, bring back, to restore, to retract, to withdraw, recant, to take back to one-self." The true meaning of the verb 'revoke' and its noun, therefore, seem to signify that revocation is a process of recall of what had been done. According to the Webster's Third New International Dictionary, the word means-"an act of recalling or calling back, the act by which one having the right annuls something previously done. According to the Corpus Juris Secundum, 1952 Edition, Vol 77, the word 'revoke' carries with it "the idea of cancellation by the same power which originally acted and not to setting aside of an original order by higher forum or power or jurisdiction. It does not mean repudiation."

The power conferred under clauses (a) and (b) of sub-s. (1) of s. 11 is in fact extension of the power recognised under s. 21 of the General Clauses Act and while under the General Clauses Act, the power is exercisable by the authority making the order, the named authorities under clauses (a) and (b) of s. 11(1) of the Act are also entitled to exercise the power of revocation. When the High Court

898 exercises jurisdiction under Article 226 of the Constitution it does not make an order of revocation. By issuing a high prerogative writ like habeas corpus or certioraris it quashes the order impugned before it and by declaring the order to be void and striking down the same it nullifies the order. The ultimate effect of cancellation of an order by revocation and quashing of the same in exercise of the high prerogative jurisdiction vested in the High Court may be the same but the manner in which the situation is obtained is patently different and while one process is covered by s. 11(1) of the Act, the other is not known to the statute and is exercised by an authority beyond the purview of sub-section (1) of s. 11 of the Act. It is, therefore, our clear opinion that in a situation where the order of detention has been quashed by the High Court, sub-s. (2) of 11 is non applicable and the detaining authority is not entitled to make another order under s 3 of the Act on the same grounds.

We are of the view that this seems to be the legislative scheme. The pronounced judicial view of this Court was that repeated orders of detention are not to be

made. Parliament while making provision in g. 11(2) of the Act, must be taken to have been aware of such view and in conferring the power of making repeated orders, safe. guards have been provided under sub-s. (1) by confining the exercise of power to limited situations. Clothing the prescribed authority to exercise power under s. 3 even in a situation where the Court has intervened to bring about nullification of the order of detention would give rise to complicated situations and keeping the scheme of the section in view we are of the clear opinion that where an order is quashed by a Court in exercise of extraordinary jurisdiction, the power of making a fresh order under sub-section (2) of s. 11 is not available to be exercised.

In view of this conclusion of ours, the orders made on August 20, 1984, on the same grounds on which the previous order of detention had been made and which had been quashed by the High Court are not tenable in law. Once those orders are held to be invalid, the declarations made subsequently under s. 9 of the Act could not be made and would have no effect. Leaving all other questions mooted in the writ petitions and partly argued before us by Mr. Jethmalani open for examination in suitable cases, we allow these writ petitions on the rationale of our conclusion indicated above. The petitioner in each of these cases is directed to be set at liberty forthwith.

A.P. J.
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Petition allowed